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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 30.7.98

OA 120/97

Behari Lal s/o Shri Moga Ram r/o Plot No.53, Tagore nagar, Kartarpura, Jaipur.  
... Applicant

Versus

1. Union of India through the Secretary, Central Ground Water Board, Ministry of Water Resources, New Delhi.
2. Director Administration, Central Ground Water Board, Government of India, NH-IV, Faridabad.
3. Regional Director (W.E.), Central Ground Water Board, 6A, Jhalana Dungri, Jaipur.

... Respondents

CORAM:

HON'BLE MR.FATAI PFAIASH, JUDICIAL MEMBER

For the Applicant ... None

For the Respondents ... Mr.V.S.Gurjar

O R D E R

PER HON'BLE MR.FATAI PFAIASH, JUDICIAL MEMBER

The applicant herein, Behari Lal, has approached this Tribunal to quash his transfer order vide Office Memo/Order No.22-5/96-Estt(M) dated 17.1.97, issued by the Director Administration, Central Ground Water Board, Government of India, Faridabad, respondent No.2, posting him from Jaipur to Kangra.

C 2. The respondents have put in appearance and have contested the application by filing a written reply. After the completion of the pleadings this OA was being listed for hearing. In this OA, initially an interim direction was issued on 26.3.97, whereby operation of the impugned order dated 16.2.97 (Annexure A-2) was stayed qua the applicant Behari Lal. This interim direction was withdrawn vide order dated 9.7.98 since the applicant has failed to appear from 23.12.97 onwards. None has appeared on behalf of the applicant today also.

3. The learned counsel for the respondents states at bar that the applicant, after the filing of this OA, has already joined at Kangra. In support of this statement, the learned counsel for the respondents has produced a photo-copy of the application of the applicant dated 20.10.97, asking to relieve him on 3.11.97. Consequent thereupon, the respondents vide their order dated 27.10.97 have already relieved the applicant from Jaipur w.e.f. 3.11.97 directing him to report for duty to the Officer Incharge, CGWB, SJD, Kangra. The aforesaid application of the applicant and the order

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dated 27.10.97 have been produced by the learned counsel for the respondents for perusal of the Tribunal.

4. In view of the changed position that the applicant has already joined at his new place of posting i.e. at Kangra, this OA has become redundant as well as infructuous. It stands dismissed accordingly with no order as to costs. Both the documents, produced by the learned counsel for the respondents, are taken on record.

*Ratan Prakash*

(RATAN PRAKASH)  
JUDICIAL MEMBER

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